

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: AUGUST 11, 2026

No. 2235 /Admin. (Services)/2026

Sri **Nand Kumar**, Additional District & Sessions Judge, Gorakhpur to be Additional District & Sessions Judge/Special Judge, Anti-corruption (V.B.U.P.S.E.B.), Gorakhpur vice Sri Anil Kumar Rana.

No. 2236 /Admin. (Services)/2026

Sri **Anil Kumar Rana**, Special Judge/Additional District & Sessions Judge, Gorakhpur to be Additional District & Sessions Judge, Gorakhpur.

No. 2237 /Admin. (Services)/2026

Sri **Nitin Kumar Thakur**, Additional District & Sessions Judge, Gorakhpur to be Additional District & Sessions Judge/Special Judge, Gorakhpur vice Sri Siddharth Singh.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Gorakhpur against the special court created for trying cases under the said Act.

No. 2238 /Admin. (Services)/2026

Sri **Siddharth Singh**, Special Judge/Additional District & Sessions Judge, Gorakhpur to be Additional District & Sessions Judge, Gorakhpur.

No. 2239 /Admin. (Services)/2026

Sri **Chandra Mani Mishra**, Additional District & Sessions Judge, Gorakhpur to be Additional District & Sessions Judge/Special Judge, Gorakhpur for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Chandra Bhan Singh.

No. 2240 /Admin. (Services)/2026

Sri **Chandra Bhan Singh**, Special Judge/Additional District & Sessions Judge, Gorakhpur to be Additional District & Sessions Judge, Gorakhpur.

No. 2241 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/707/VII-Nyay-2-2026-58G/2001 T.C. dated 10.08.2026, Smt. **Pratiksha Nagar**, Additional District & Sessions Judge, Gorakhpur is appointed as Additional Principal Judge, Family Court, Lucknow.

BY ORDER OF THE HON'BLE COURT,

sd/-
(MANJEET SINGH SHEORAN)
REGISTRAR GENERAL

No. 462/Admin. (Services)/2026, Dated: Allahabad: August 11, 2026.

Copy forwarded for information and necessary action to:

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with the request to relieve the Officers concerned, if any.

3. Pramukh Sachiv Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
4. The Special Secretary (Law) and Additional Legal Remembrancer, Government of U.P. Supreme Court (Legal Cell), III Floor, Bar Council of India Building, 21 Rouse Avenue Urdu Ghar Marg, New Delhi.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (through E-mail).
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges and Principal Judges, Family Courts (through E-mail)

The Officers whose names have been mentioned above shall hand over charge of their present posts immediately, and shall proceed to take over charge of the new posting immediately or as per direction mentioned in D.O. Letter No. 35/Admin. (Services)/2022 dated 21.01.2022, if applicable.

The handing and taking over charge certificates may kindly be sent to the Assistant Registrar (Services), High Court, Allahabad as per direction mentioned in Hon'ble Court's Letter No. 180/Admin. (Services)/2026 dated 26.03.2026, both physically and via email ID services2@allahabadhighcourt.in

The officers shall also mention their personal ID no., allotted by the Court on the charge certificate.

The officer who is transferred/posted on his own request, is not entitled for any T.A. under Rule 42 of Chapter-IV of Financial Hand Book, Volume-III.

Kindly refer to G.L. No. 27/Admin G-II dated 24.11.2021 wherein it has been directed that "District & Sessions Judges & Principal Judges of Family Courts to strictly ensure that no case remains pending in courts falling vacant on account of transfer etc. of presiding officers, unless the same is specifically barred.

That immediately upon handing over charge by the transferred Presiding Officer and the Court falling vacant as a result thereof, the staff attached to such vacant court be transferred to other courts/establishment.

8. The Senior Registrar, High Court, Lucknow Bench, Lucknow. (through E-mail)
9. The Registrar (Judicial) (Confidential), High Court, Allahabad.(through E-mail)
10. The Registrar (Judicial) (Computer), High Court, Allahabad.(through E-mail)
11. The Registrar (Judicial) (Budget), High Court, Allahabad.(through E-mail)
12. The Joint Registrar (Judicial) (Inspection), High Court, Allahabad.(through E-mail)
13. The Deputy Registrar (Admin. Misc.-2), High Court, Allahabad.(through E-mail)
14. The Deputy Registrar (G.), High Court, Allahabad.(through E-mail)
15. The Deputy Registrar (Conf. 'B'), High Court, Allahabad.(through E-mail)
16. The Deputy Registrar (Admin. A-3), High Court, Allahabad.(through E-mail)
17. The Assistant Registrar (Admin. A-2), High Court, Allahabad.(through E-mail)
18. The Assistant Registrar (Admin. C), High Court, Allahabad.(through E-mail)
19. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
20. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
21. P.Ss. to the Hon'ble Judges of the High Court of Judicature at Allahabad and the Lucknow Bench, with the request to place this notification before Their Lordships for kind perusal. (through E-mail)

BY ORDER OF THE HON'BLE COURT,

sd/-

(RAJNESH KUMAR)

REGISTRAR (JUDICIAL) (SERVICES)